

Tripura State Rifles (Discipline, Control, Service Conditions etc.) Rules, 1986.

(As Amended upto 6th Amendment Rules, 2018, dt. 05.03.2019)



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GOVERNMENT OF TRIPURA
HOME DEPARTMENT

No. F. 6(6)-PD/84

Dated, Agartala, the 16th May, 1986.

NOTIFICATION

In exercise of the powers conferred by section 22 of the Tripura State Rifles Act 1983 (1 of 1984), the State Government hereby makes the following rules, namely:—

CHAPTER—I

PRELIMINARIES

1. Short title and commencement—

(1) These rules may be called the Tripura State Rifles (Discipline, Control, Service Conditions, etc.) Rules 1986.

(2) They shall come into force on the date of their publication in the official gazette.

2. Definition:

(1) In these rules, unless the context otherwise requires—

(a) "Act" means the Tripura State Rifles Act, 1983 as amended from time to time;

(b) "appendix" means an appendix appended to these rules;

(c) "form" means a form annexed to these rules;

(d) "general duty rank" means persons performing duties in the Rifles other than that of a transport, band, signal and medical platoon and persons performing duties other than those of trademan, carpenter, tailor, mason, electrician, painter and enrolled followers;

(e) "section" means a section of the Act.

CHAPTER—II

CONDITIONS OF SERVICE AND OTHER RELATED MATTERS

3. General principles for promotion:

(1) All promotions to various general duty ranks shall be on the basis of merit with due regard to seniority and subject to the provisions of sub-rule (3) from amongst those who are qualified and recommended for the purpose.

(2) While seniority will have weightage of 50 marks, the weightage of merit shall be assessed out of maximum of 50 marks to be allotted as under:—

(a) by reporting officer — 20 marks

(b) by reviewing officer — 20 marks

(c) by accepting officer — 10 marks

Explanation:—The terms "accepting officer", "reviewing officer" and "reporting officer" shall have the same meaning as are assigned to them respectively in sub-rule (9) of rule 12 of these rules.

(3) For exceptional reason to be recorded in writing, the Commandant may promote any Riflemen, Lance Naik, Naik and Havildar as Lance Naik, Naik, Havildar and Naib Subedar respectively. Provided that such promotions shall not exceed 10% (ten percent) in case up to Havildar and 5% (five percent) in case of Naib Subedar of sanctioned strength of the rank to which an unqualified person is to be promoted and for such promotion of a Havildar to the rank of Naib Subedar prior approval of the Deputy Inspector General shall be required.

(4) While promotions to the rank of Lance Naik, Naik and Havildar shall be on the Battalion basis, the promotions to the rank of Naib Subedar and Subedar shall be on the basis of combined seniority of all the Battalions of Tripura State Rifles.

4. Approved list:

(1) Approved lists of candidates qualified and recommended for promotions to different general duty ranks shall be prepared and reviewed annually as follows:—

Sl. No.	Designation of the list and Rank for promotion to which to be prepared.	Authority required to prepare, review and maintain current approved lists.
(i)	List—A For promotion of Riflemen as L/Nks.	Commandant of the Battalion concerned.
(ii)	List—B For promotion of Lance Naiks as Naiks.	-do-
(iii)	List—C For promotion of Naiks as Havildars.	-do-
(iv)	List—D For promotion of Havildars as Naib-Subedars.	Deputy Inspector-General
(v)	List—E For promotion of Naib Subedars as Subedars.	Inspector-General

(2) A list shall remain valid for a period of 12 months from the first of the month following the month in which the same is finalised.

(3) A person included in a list shall be ordinarily promoted to the next higher rank in the order of his position in the concerned list unless he has in the meanwhile been accused or found guilty of gross misconduct or inefficiency or indiscretion, which renders him, in the opinion of the authority competent to maintain the concerned list, unfit for time being for such promotion.

(4) A person who figures in a list and whose conduct is under inquiry or investigation or trial shall also not be promoted till the result of inquiry, investigation or trial pending against him is known and his suitability for the promotion assessed afresh in the light thereof by the authority required to maintain the list.

(5) The position of a person selected for inclusion in a list shall be ordinarily determined, subject to the provision of the sub-rule (6), by the date of his selection for inclusion in the concerned list for the first time and the interse position of the persons selected on the same day for the

first time, shall be the same as is their interse seniority immediately before such selection.

(6) The names of the persons who are found guilty of gross misconduct or indiscretion or whose performance has deteriorated shall be excluded from the new list to be prepared after annual review mentioned in sub-rule (1). Provided that exclusion shall not operate as a permanent bar for the individual concerned for being considered for inclusion in the subsequent list and in case he is selected again for inclusion in the list he shall not be assigned the position which he had occupied in the earlier list, unless specifically ordered by the competent authority mentioned in sub-rule (1).

(7) A person whose conduct is under enquiry or investigation or trial shall be considered for inclusion in the list as if no such enquiry, investigation or proceeding is pending against him.

(8) The persons away on deputation, foreign service, etc. should also be considered for inclusion in the concerned list as if they are actually serving in the Rifles.

5. Conditions for eligibility for approved lists :

(1) A person should satisfy the following conditions to become eligible for consideration for inclusion in the concerned approved lists :—

Approved list—A—For promotion of Riflemen as Lance Naiks.

(a) Must have completed three years satisfactory service as a Riflemen after attestation ;

Provided that when sufficient number of Riflemen with three years service are not available, the Deputy Inspector General may suitably relax or waive this condition.

(b) Must have passed third class certificate of education ; Provided that when sufficient number of Riflemen possessing this qualification are not available, the Deputy Inspector-General may permit that those not possessing this qualification may also be considered for inclusion in the list subject to the condition that their failure to acquire this qualification within two years of the date of their promotion shall entail their automatic reversion to the rank of Riflemen.

(c) Must have passed junior cadre course ;

Provided that when sufficient number of Riflemen possessing the qualification are not available, the Deputy Inspector General may permit that those not possessing this qualification may be considered for inclusion in the list subject to the condition that their failure to acquire this qualification within two years of the date of their promotion shall entail their automatic reversion to the rank of Riflemen.

Approved list—B—For promotion of Lance Naiks as Naiks.

(a) Must have at least two years satisfactory services as Lance Naik ;

Provided that when sufficient number of Lance Naiks with two years satisfactory service are not available, the Deputy Inspector General may suitably relax or waive this condition.

(b) Must have passed third class certificate of Education;

Provided that when sufficient number of Lance Naiks possessing this qualification are not available, the Deputy Inspector General may permit that those not possessing this qualification may be considered for inclusion in the list subject to the condition that their failure to acquire this qualification within two years of the date of their promotion shall entail their automatic reversion to the rank of Lance Naik and if their promotion as Lance Naik was also conditional as above the said period of two years shall be reckoned from the date of their promotion as Lance Naik.

(c) Must have passed junior cadre course:

Provided that when sufficient number of Lance Naiks possessing this qualification are not available, the Deputy Inspector General may permit that those not possessing this qualification may be considered for inclusion in the list subject to the condition that their failure to acquire this qualification within two years shall entail their automatic reversion to the rank of Lance Naik and if their promotion as Lance Naik was also conditional as above the said period of two years shall be reckoned from the date of their promotion as Lance Naik.

Approved list—C—For promotion of Naiks as Havildars:

- (a) Must have at least three years satisfactory service as Naik.
- (b) Must have passed second class certificate of education.
- (c) Must have passed senior cadre course.

Approved list—D—For promotion of Havildars as Naib Subedars.

- (a) Must have at least five years satisfactory service as Havildar.
- (b) Must have passed first class certificate of education.
- (c) Should not be above the age of forty years as on 1st day of July of the year in which the list is finalised.

Approved list—E—For promotion of Naib Subedars as Subedars.

- (a) Must have at least five years satisfactory service as Naib Subedar.
- (b) Must have passed first class certificate of education.
- (c) Should not be above the age of 45 years as on 1st day of July of the year in which the list is finalised.

(2) The durations and syllabus of junior cadre course and senior cadre course as also the standard of proficiency required in different subjects for passing education certificates of different classes as also qualifying marks for these courses and certificates shall be laid down by the Inspector General, by orders in writing, provided that the standard of proficiency to be acquired for first class, second class and third class education certificate examinations conducted by the Rifles shall be respectively equivalent to Madhyamik, Class IX and class VIII examination.

(3) Notwithstanding foregoing provisions of these rules, the persons having passed at least Madhyamik or an equivalent examination shall be deemed to possess first class certificate of education. They shall not be required to possess second or third or first class education certificates to

be eligible for consideration for inclusion in any of the above lists. First, second and third class education certificates awarded by Army, BSF, CRPF and other Central Police Organisations shall be considered equivalent to the corresponding certificates of the Rifles.

6. Procedure for preparation, approval and review of lists A, B & C.

(1) For preparation and review of these lists, Commandant shall invite recommendations from the Company Commanders under whom the persons to be considered for inclusion in the lists to be prepared are serving.

(2) The Commandant shall scrutinise these recommendations with reference to the service records, seniority lists and annual confidential records of the persons concerned.

(3) After satisfying that the persons recommended for inclusion in the list are fit for promotion to the rank for which the concerned list is to be prepared and the persons not so recommended are not yet fit for such promotion, the Commandant shall finalise the lists. Commandant shall be competent to include a person who possesses qualifications prescribed in Rule 5 of these rules in the list concerned even though the said person has not been recommended by concerned Company Commander for this purpose under sub-rule (1).

7. Procedure for preparation of List—D.

(1) For the preparation and review of this list, the Deputy Inspector-General shall invite recommendations from the Commandants under whom the Havildars to be considered for inclusion in the list are serving.

(2) The Commandant shall consult the Company Commanders, under whose control the Havildars to be considered for inclusion in the list are posted before submitting their recommendations to the Deputy Inspector-General.

(3) These recommendations shall be scrutinised by the Deputy Inspector-General with reference to the service records, seniority list and annual confidential records of the individuals concerned to satisfy himself that the individuals recommended for inclusion in the list are fit for promotion as Naib Subedars and individuals not thus recommended are not yet fit for such promotion. The Deputy Inspector-General shall be competent to include any eligible Havildar in the list of recommended Havildars even though the concerned Havildar has not been recommended by Commandant.

(4) The individuals finally selected by the Deputy Inspector General shall be tested for their proficiency in drill, weapons, field crafts, tactics, law and procedure by a Board of Officers comprising the Deputy Inspector-General and two Officers of the rank of Commandant to be nominated by the Inspector-General, of whom at least one should, as far as possible, belong to the Rifles.

(5) The syllabus and qualifying marks for the above test shall be laid down by the Inspector-General.

(6) Only those Havildars who qualify in the above test shall be included in the list D.



8. Procedure for preparation of List—E.

(1) For preparation and review of this list, the Inspector-General shall invite recommendation from Commandants under whom the Naib Subedars to be considered for the list are serving.

(2) The Commandants shall submit their recommendation through the Deputy Inspector-General and the latter shall also record his remarks in respect of each Naib Subedar recommended and each Naib Subedar not so recommended by the Commandant concerned.

(3) The Inspector-General shall scrutinise the recommendations of the Commandants and the Deputy Inspector-General with reference to the service books and Annual Confidential reports to satisfy himself that the persons recommended for inclusion are fit for promotion as Subedar and those not recommended are not yet fit for such promotion. The Inspector-General shall be competent to include any eligible Naib-Subedar in the list of recommended Naib Subedars even though the concerned Naib Subedar has not been recommended by Commandant or the Deputy Inspector-General.

(4) The individuals finally selected by the Inspector-General shall be tested for their proficiency in drill, weapons, field craft, tactics, law and procedure by a Board of Officers comprising the Deputy Inspector-General and two officers of the rank of Commandant to be nominated by the Inspector-General of whom, at least one should as far as possible, belong to Tirpura State Rifles.

(5) The syllabus and qualifying marks for the above test shall be laid down by the Inspector-General.

(6) Only those Naib Subedars who qualify in the above test shall be included in the E list.

9. Seniority Rules for Members of the Rifles.

(1) The inter-se seniority of the members of the Rifles appointed to a rank by promotion shall be determined in the following manner, namely:

(a) Before confirmation in the rank concerned every such person shall take his seniority from the date from which he is continuously holding such rank, and if such date be the same, then according to respective position in the concerned approved list/panel for promotion.

(b) After confirmation seniority shall follow the date of confirmation.

Provided that in case of persons confirmed on the same date their seniority immediately before confirmation shall remain unaffected;

(2) The inter-se seniority of the persons appointed to a rank by direct recruitment in a given batch shall be determined in the following manner, namely:

(a) Before attestation every such person shall take his seniority in the rank to which he is recruited in accordance with the order of merit at the recruitment test;

- (b) After attestation every such person shall take his seniority according to aggregate of his score in the test held on completion of basic training;
- (c) On confirmation, he shall take his seniority from the date of such confirmation;

Provided that in case of persons confirmed on the same date their seniority immediately before confirmation shall remain unaffected.

(3) The inter-se-seniority of a person promoted to a rank and of a person directly appointed to the same rank shall be determined in the following manner, namely;

(a) Before confirmation they shall take their seniority from their respective dates of their appointment to the rank concerned subject to the condition that if both were appointed to the rank concerned on the same date, the former (promotee) shall be senior; and

(b) On confirmation, the one who is confirmed earlier shall be senior;

Provided that if the date of confirmation is the same, their seniority immediately before such confirmation shall remain unaffected.

(4) The inter-se-seniority of a person promoted/recruited to a rank and a person on deputation with the force in that rank shall be determined in the following manner, namely;

(a) The person who has been confirmed in the rank or in an equivalent rank shall be senior to the persons who have not been confirmed;

(b) If both are confirmed, the one who was confirmed earlier shall be senior;

(c) If both are confirmed, on the same day, the one who started officiation earlier shall be senior; and

(d) If both are unconfirmed, the one who was appointed to the rank concerned or an equivalent rank earlier shall be senior and if the dates of officiation are also the same, the one who is older shall be senior.

Note:—1—For the purpose of sub-rule (3) the ex-services/ex-CPO (1) personnel re-employed in the Rifles (as also personnel appointed by deputation or transfer from other organisations) shall be deemed as direct recruits in rank in which they are initially appointed in the Rifles;

Note:—2—Enrolled Followers if appointed as Riflemen shall be deemed to have been appointed by direct recruitment for purposes of determination of their seniority as Riflemen.

CPO=Central Police organisation

(5) The date of officiation or date of confirmation in respect of a person appointed to a rank in the Rifles by deputation or by transfer shall be the same on which he was appointed/confirmed (as the case may be) in that rank in his parent organisation before such deputation/transfer.

(6) If in any case determination of seniority in accordance with the principles set out in these rules is not possible the same shall be referred

to the State Government through the Inspector-General, whose decision in the case shall be final.

10. Confirmation of Members of Rifles.

(1) Confirmation in any rank or grade shall depend on:—

(a) Seniority; and

(b) Availability of permanent posts in that rank or grade.

(2) Confirmation of all members of the Rifles, of and below the rank of Havildar, shall be on battalion basis.

(3) Confirmation of Naib Subedars and Subedars shall be on the basis of combined seniority of all the Battalions of Tripura State Rifles.

(4) Formal orders of confirmation shall be issued by the concerned appointing authority;

Provided that prior approval of the Deputy Inspector-General shall be required before issue of such orders in respect of Naib-Subedars.

(5) The claims of Riflemen including Lance Naiks, Naiks and Havildars, transferred from one Battalion to another Battalion, in the interest of public service or on administrative grounds, for confirmation against available permanent posts of the Battalion from which they were transferred shall be kept in view while ordering confirmation so that these personnel are not prejudiced in the matter of confirmation solely because of such transfer.

(6) A member of the Rifles whose conduct is under investigation or inquiry, trial or against whom investigation, inquiry or trial is contemplated, if otherwise eligible, shall be considered for confirmation as if no such investigation or inquiry or trial were pending or contemplated against him and in case he is found suitable for confirmation a permanent post shall also be earmarked for him but confirmation order in respect of him shall be issued after his suitability for confirmation has been re-assessed in the light of the result of the said investigation, inquiry or trial by the authority competent to issue such orders.

(7) Confirmation may be made with retrospective effect from any date; provided—

(a) a substantive post existed on that date;

(b) the person to be confirmed retrospectively was actually holding or would have held that post or for his appointment to a higher or an equivalent post or deputation elsewhere; and

(c) other requirements, if any, necessary for confirmation of the person concerned are satisfied.

(8) Subject to the conditions specified in sub-rule (7), a deceased or retired member of the Rifles can also be confirmed retrospectively.

(9) Erroneous confirmation violative of statutory rules, confirmations in absence of substantive vacancies and confirmations in mistake of identity shall not be valid and the orders by which such confirmations were made shall be liable to be set aside by the appointing authority or an authority superior to such appointing authority.

(10) No Board or Committee needs to be convened to recommend persons for confirmation but before confirming a member of the Rifles, the competent authority shall satisfy itself that the person concerned :

- (a) is upright and honest ;
- (b) is educationally qualified for the post ;
- (c) has good character and conduct ;
- (d) has passed prescribed cadres or departmental examinations where necessary ;
- (e) has been examined by appropriate medical authority where necessary and found fit ; and
- (f) is otherwise qualified for confirmation under the relevant rules, orders and instructions.

(11) Notwithstanding the provisions of sub-rule (10), persons promoted against unqualified quota under sub-rule (3) of Rules 3 shall be confirmed without being required to acquire the rank qualification, their promotion being against unqualified quota, provided they satisfy other conditions for confirmation.

(12) Notwithstanding provisions of sub-rule (10) persons promoted or appointed to a rank or post after condonation of a deficiency or in relaxation of a condition for appointment shall be confirmed without being required to make up the deficiency or satisfy the condition relaxed for their appointments provided they satisfy other condition for confirmation.

11. Preparation and maintenance of seniority lists.

(1) Separate seniority lists shall be maintained for each rank of General Duty, Wireless, Clerical, Motor Transport, Band, Armourer and Medical personnel, as also for Enrolled Followers.

(2) Seniority list of Enrolled Followers, Riflemen, Lance Naiks and Naiks shall be compiled and maintained up to date by the Commandant of the concerned battalion.

(3) Seniority lists of Havildars, and Naib Subedars shall be compiled and maintained up to date by the Deputy Inspector-General.

(4) Seniority lists of the Subedars shall be compiled and maintained upto date by the Inspector-General.

(5) All occurrences affecting a seniority list shall be reported promptly by the Commandant concerned to the authorities required to compile and maintain seniority lists of Havildars, Naib Subedars and Subedars.

(6) The upto date seniority lists shall be periodically published and circulated for information of all concerned.

(7) A seniority list may be revised, on consideration of representation of any member of the Rifles or otherwise by the authority required to compile and maintain the concerned list or by any authority superior to that authority.

12. Annual Confidential reports in respect of member of the Rifles.

(1) Annual confidential remarks/reports shall be written at the end of each financial year for each member of the Rifles.

(2) Such remarks or reports shall also be written when either the reporting officer or the person reported upon is transferred to another post during the interval between two annual reports.

(3) No report should, however, be written unless the person to be reported upon has physically served at least for a period of 90 days under a reporting officer.

(4) The Inspector-General shall lay down the form in which these reports shall be written.

(5) An adverse entry in these reports whether relating to a remediable or irremediable defect, shall be communicated to the person for whom it has been written by the accepting officer.

(6) The representation, if any, against adverse entries should be submitted, through proper channel within 30 days of the receipt of the adverse remarks, by the persons for whom the same have been made to the accepting officer, who shall expeditiously dispose of the same, if necessary, in consultation with reporting and reviewing officers, in the following manner ;

(a) if the accepting authority feels that the remarks were justified and the representation against the same was frivolous, he may order that a further entry may be made in the reports of the individual concerned that he did not take correction in good spirit ; or

(b) if the accepting officer feels that there is no good ground for interference, he may reject the representation ; or

(c) if the accepting authority feels that remarks should be altered, he should make the necessary entry separately under proper attestation at the appropriate place of the report, the original entry itself should not be corrected ; or

(d) if the accepting officer feels that the remarks are unjustified and, therefore, deserve expunction, he should score through the remarks, paste it over or otherwise obliterate it and also make a dated entry under his signature stating that he has done so.

(7) Reports in respect of personnel on deputation shall be written in duplicate and originals of the same forwarded to their parent organisations by the authority required to maintain files relating to these reports.

(8) While the Commandant of the Battalion concerned shall maintain Files mentioned in sub-rule (7) for all personnel of and below the ranks of a Naib Subedars, these files in respect of Subedars shall be maintained by the Deputy Inspector General.

(9) Reporting, Reviewing and Accepting officers for different ranks shall be as under :—

Sl. No.	Rank	Reporting Officer.	Reviewing Officer.	Accepting Officer.
(a)	Enrolled Followers, Riflemen, Lance Naiks, Naiks and Havildars other than Havildars (Clerk).	Concerned Asst. Commandant/ Medical Officer.	Commandant	Commandant.

1	2	3	4	5
(b)	Havildars (Clerk).	Concerned Dy. Commandant/Assistant Commandant.	Commandant	Dy. Inspector General
(c)	Naib Subedars other than Naib Subedars (Stenographer/Clerk/Accountant/Head Clerk).	Concerned Asstt. Commandant/Medical Officer.	-do-	Deputy Inspector General.
(d)	Naib Subedar (Stenographer)	Commandant.	Deputy Inspector General	-do-
(e)	Naib Subedars (Clerk Accountant/Head Clerk).	Concerned Dy. Commandant/Assistant Commandant.	Commandant	Deputy Inspector General
(f)	Subedars	Concerned Asstt. Commandant/Deputy Commandant.	Commandant	Deputy Inspector General and Inspector General.
(g)	Subedars who are functioning as Subedar Major.	Commandant	Deputy Inspector General	-do-

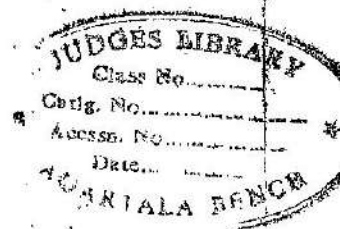
Note-1: Subedars in temporary command of the companies shall not initiate reports of subordinate officers serving under them and in such cases, the reports shall be initiated by Commandant himself.

Note-2: For the personnel of 3rd Mortar, Signal and Band platoons, the Asstt Commandant posted as Adjutant shall be the concerned Asstt Commandant as these platoons are normally to function under his immediate control. For the personnel of MT platoon and QM platoon, the Assistant Commandant posted as Quarter Master shall be the concerned Assistant Commandant as these platoons are normally to function under his immediate control.

13. Service Books and Personal Files.

(1) The Commandant shall maintain a service book and a personal file for each member of the Rifles borne on the strength of his Battalion/establishment.

(2) The service book shall be in such forms as may be laid down by the Inspector-General.



(3) The service book shall be maintained in accordance with the provisions of the supplementary Rules 197 to 203 and para 81 of the General Financial Rules.

(4) Rewards earned and punishments incurred by a member of force shall be entered in his service book, on separate pages to be earmarked for the purpose, in red ink.

(5) Particulars of previous service, if any, and option exercised under Rule 19 of Central Civil Service (pension) Rules 1972 as applicable to Tripura or corresponding pension rule as may be in force at the relevant time should invariably be recorded in service book under proper attestation.

(6) As far as possible, all papers relating to an individual including his representations, if any, and copies of Battalion orders concerning his recruitment, promotion and other major events in his service life including punishments awarded to him as also the following documents should be securely kept in chronological order in his personal file which is intended to be a permanent record:

- (a) Recruitment Roll.
- (b) Copies of Educational Certificates.
- (c) Verification Roll.
- (d) Progress report/sheet for Recruits.
- (e) GPF Nomination Form.
- (f) Attestation Certificates.
- (g) Option under Rule 19 of Central Civil Service (Pension Rules 1972).
- (h) Discharge Certificate, if any.
- (i) Nomination for Family Pension.
- (j) Previous record of service, if any.
- (k) Copies of reports for cadres/courses attended.
- (l) Musketry sheet.

(7) Service book and personal file of an individual as also his File mentioned in sub-rule (8) of Rule 12, shall be transmitted to the Battalion/establishment to which he may be transferred from time to time.

(8) Service Books shall be kept in the personal custody of a Gazetted Officer, not below the rank of Assistant Commandant to be nominated by the Commandant. In case a service book is lost or entries in the same are tampered with the custody of the Service book shall be accountable for the same. When handing over and taking over charge, a special mention regarding service books shall be made stating specifically whether any service book has been lost or tampered with. When any instance of loss of a Service book or tampering of entries in the same comes to notice, Commandant shall cause an immediate inquiry to fix responsibility for the same for appropriate action against defaulters.

(3) All inspections of service books by the individuals to whom the same relate when allowed shall be done in the presence of an officer not below the rank of an Assistant Commandant. After the inspection is completed, a note in the service book shall be made indicating the time and date in which the inspection was made. The note shall be signed both by the individual concerned and the officer in whose presence the book was inspected.

B. Battalion Order.

Battalion orders shall be published in two parts, by each Battalion/establishment, on each Friday and when a Friday is a holiday on the next working day, duly signed by the Assistant Commandant posted as Adjutant or by any other officer authorised in this behalf by the Commandant.

(2) While the part I of the Battalion order shall include matters of routine administrative nature, the part II of such order is intended to notify the matters which affect pay and allowances of the personnel or are to be reflected in the Service books or other such documents.

(3) The lay-out of these orders in general shall be as under:—

Part—I.

- (a) Amendment and modifications.
- (b) Medical examinations, inoculations and vaccinations.
- (c) Arrival/Departure.
- (d) Boards/Courts of enquiries.
- (e) Charge handing/taking over.
- (f) Classification, firing.
- (g) Discipline.
- (h) Duties.
- (i) Important orders issued by Commandant and other higher authorities.
- (j) Incidents/accidents.
- (k) Refresher courses.
- (l) Miscellaneous.

Part—II

- (a) Absent/Desertion.
- (b) Attestation.
- (c) Rewards.
- (d) Cadres and Courses.
- (e) Grant of allowances/special pay to individuals.
- (f) Counting of previous service.
- (g) Confirmation/Quasi permanency.
- (h) Discharge /Resignation.
- (i) Education.



- (i) Enrolement.
- (k) Extension of service.
- (l) Fixation of pay.
- (m) LTC.
- (n) Hospital Adimission/Discharge.
- (o) Invalidation/Superrannuation.
- (p) Increments
- (q) Leave/Rejoining from Leave.
- (r) Promotion/Reversions
- (s) Punishments.
- (t) Re-employment.
- (u) Rewards.
- (v) Special appointment.
- (w) Suspension/Reinstatement.
- (x) Miscellaneous.

(4) A copy of the Battalion order shall be sent to all the sub-units and sections of the Battalion/establishment concerned as also to the Deputy Inspector-General.

(5) Violation of any Battalion order would tantamount to disobedience of orders and shall be punishable accordingly.

15. Transfer.

(1) All transfer within a Battalion/establishment shall be ordered by Commandant.

(2) Inter-Battalion/Establishment transfers shall be ordered by the Deputy Inspector-General.

Provided that for such transfers of Subedars prior approval of the Inspector-General shall be necessary.

(3) If a member of the Rifles of and below the rank of a Havildar of a Specialist Cadre (like Signal, Clerical, Armourers, Band, Medical and Motor transport) is found unfit for his cadre, he may be transferred to a corresponding General Duty rank, irrespective of whether he has obtained requisite rank qualification for that rank or not and in such case rank qualification shall also not be required for the confirmation of the person concerned in corresponding general duty rank.

16. Leave and Leave Travel Concession.

(1) The member of the Rifles on deputation shall be governed by such leave rules and leave Travel concession rules as are provided in their respective terms of deputation.

(2) The members of the Rifles other than those mentioned in sub rule (1), shall be governed by the same leave rules as are applicable to the personnel of corresponding rank of Tripura Police and be entitled to such leave travel concessions as may be provided by these rules.



(3) Period spent by a member of the Rifles in journey from his place of posting to his home town and vice versa (during leave including casual leave) in excess of two days shall be treated as spent on duty and each order by which leave is sanctioned shall specify the journey period (to be reckoned as spent on duty) allowed to the concerned member of the Rifles.

(4) Not more than 12.5% of the actual strength in each rank shall be ordinarily permitted to remain on earned leave, leave on half pay, commuted leave and extra ordinary leave at a time.

(5) The Inspector-General may direct (at his discretion) recall of a member of the Rifles on leave for duty at place (s) specified by him. A person recalled from leave shall be paid travelling allowances as on tour from the place where he was availing leave to the place at which he is to report for duty.

(6) The Inspector-General may suspend, at his discretion, grant of leave to the members of Rifles for a specified period.

(7) The leave may be sanctioned by the authority as mentioned below:—

Sl. No.	Rank	Kind of Leave.	Authority competent to sanction,
(a)	Enrolled Followers/Riflemen/ Lance Naiks/Naiks/Havildars.	Casual Leave	Concerned Assistant Commandant/Medical Officer.
(b)	Enrolled Followers/Riflemen/ Lance Naiks/Naiks/Havildars.	All types of leave including casual leave.	Commandant or Deputy Commandant when authorised by Comman- dant.
(c)	Naib Subedars	-do-	Commandant
(d)	Subedars.	Casual leave	-do-
(e)	Subedars	All types of leave including Casual leave.	-do-

(8) A member of the Rifles granted leave on medical grounds shall not be permitted to re-join duty unless he produces medical certificate of fitness from the medical authority who recommended such leave and such other medical authority as may be indicated by the authority who sanctioned the leave.

(9) The authority competent to sanction leave may refer a member of the Rifles recommend for grant of leave on medical grounds by a Medical Officer to any other Medical Officer of its choice for second opinion in which case the second opinion shall prevail.

(10) The period spent by a member of the Rifles for treatment of his ailment, sickness and rest availed in connection with his sickness/ailment shall be debited against his casual leave and when casual leave is not available such other leave (including leave without pay) as may be admissible to him. Provided that such period will be treated as spent on duty if certified by the Commandant that such ailment/sickness is caused due to operational duty performed by the person concerned.

(11) Before a member of Rifles proceeds on leave including casual leave, he should obtain leave certificate in form laid down by the Inspector-General from his Company Commander or from such other officer as may be specified by leave sanctioning authority and the officer issuing the certificate shall ascertain and record on the duplicate of the said certificate the address on which the concerned member of Rifles can be contacted while on leave.

(12) Besides such disciplinary action as may be taken against the members of the Rifles for absenting unauthorisedly from duty or overstaying leave, the appointing authority of concerned member of the Rifles may order that such absence or overstayal may either be treated "Dies non" (which shall not constitute a break in service but period treated as "dies non" shall not be counted for any purpose) or unauthorised absence as such which would result in (unless condoned)/forfeiture of the past service for the purpose of pension.

(13) Leave shall not be normally granted when a member of Rifles is under training.

17. Rewards.

A member of the Rifles may be granted a cash reward for commendable devotion to duty, excellent performance of duty, smart turn out, displaying exemplary civic sense and the like reasons meriting recognition.

(2) Powers of different officers for granting Cash Rewards to a member of the Rifles on any one occasion are as under :-

Sl. No.	Designation of the officer.	Amount up to which may grant reward.
(a)	Inspector-General	Rs. 1,000/-
(b)	Deputy Inspector-General	Rs. 500/-
(c)	Commandant	Rs. 250/-

(3) The officers mentioned in sub-rule (2) may also grant rewards, up to the limits specified in the said sub-rule, to a member of public or a non-gazetted member/non-gazetted officer of a central or a State Police Force or to a non-gazetted officer of Central or a State Govt. who renders to the Rifles such assistance as in the opinion of the officer granting reward merits recognition.

(4) The grant of a reward is subject to the condition that funds are available in the budget of the officer granting the reward.

(5) The Officer granting reward shall briefly record in the relevant order by which reward is granted, the reasons for which a reward has been granted.

(6) If the disclosure of reasons for which reward has been granted shall adversely affect any person or public interest, the requirement specified in sub-rule (5) may be dispensed with at the discretion of the officer granting reward.

18. Training—

(1) A member of the Rifles shall undergo such preliminary, basic, refresher, collective and specialist training as may be considered necessary by the Inspector-General or the Deputy Inspector-General or the Commandant.

(2) For the Training mentioned in sub-rule (1), a member of the Rifles may be deputed at any place within India.

(3) The period spent under training mentioned in sub-rule (1) shall be treated as duty for all purpose.

(4) The personnel for the training specified in sub-rule (1) shall be selected and detailed by Commandant.

Provided that for deputation of a member of the Rifles on a course conducted outside Tripura duration of which is more than 12 weeks, prior sanction of the State Government shall be necessary. For deputation on ex-state courses, the duration of which does not exceed 12 weeks, the sanction may be accorded by the Inspector-General.

(5) The Deputy Inspector-General shall prepare annually, in the month of October, a training directive containing the guidelines according to which the training of members of the Rifles shall be organised in the next calendar year. After the directive is approved by the Inspector-General, the same shall be circulated for the guidance of all Commandants.

(6) In each February, Commandant shall submit a report to the Deputy Inspector-General, indicating the action taken on the training directive of the preceding year. The report should explain the reasons for shortfalls, if any, in the achievement of the targets laid down by the said directive.

(7) Annually the Inspector-General shall convene a meeting of the Deputy Inspector-General and Commandants of the Rifles with himself in the chair to:—

- (a) review the standard of training and the syllabi for various courses; and
- (b) devise ways and means for further improvements in the training of the members of the Rifles; and
- (c) consider such other matters as may have bearing on the training of the members of the Rifles.

(8) Members of Rifles who fail to qualify in Annual Range Firing or range firing held as a part of a training course or cadre shall be given second chance and the cost of extra ammunition thus expended shall be recovered from them and in case an individual fails in the second chance as well an adverse entry shall be made in his Annual/confidential Report to this effect.

CHAPTER—III OTHER SERVICE CONDITIONS

19. Scale of pay, special pay and allowance for the members of the rifles :

(1) The members of the Rifles shall draw pay, special pay and all other allowances at the scales/at rates as may be sanctioned for the corresponding ranks of Tripura Armed Police from time to time and considering the special nature of the duties of the members of the Rifles, State Govt. may suitably increase such scales or rates for members of the Rifles.

(2) Corresponding rank of Tripura State Rifles and Tripura Armed Police shall be as follows for all purpose :—

Sl. No.	Rank in TSR	Rank in State Police
(a)	Subedar	Inspector of Police
(b)	Naib Subedar	Sub-Inspector of Police
(c)	Havildar	Head Constable
(d)	Naik	Naik
(e)	L/Naik	L/Naik
(f)	Riflemen	Constable
(g)	Enrolled Follower	Follower

Note—Since Followers in Tripura State Rifles are members of Rifles as provided in section 3 of the Act they shall be entitled to all allowances as may be sanctioned or admissible for a Riflemen, of the Tripura State Rifles notwithstanding the equation specified in sub-rule (2)

20. Pension and other Death-cum-retirement Benefits :

In this respect members of the Rifles shall be governed by the same rules as apply to the personnel of corresponding rank of Tripura Police.

Provided that in consideration of the nature of their duties, the State Government may suitably liberalise the provisions of the said rules in so far as the members of the Rifles are concerned.

2.1 Ration Money :

(1) The members of the Rifles shall be paid Ration money at the same rates and subject to the same conditions as apply to the personnel of corresponding rank of the State Armed Police.

(2) The Ration money payable to a member of the Rifles shall not be disbursed in cash and would comprise the working capital for the regimental

mess in which he is to partake his meals, and only such portion of it as is not required for complete adjustment of his monthly mess bill shall be paid to him in cash, and in case the mess bill is more than the ration money payable to him the balance shall be paid by him from his pay and allowances towards complete adjustment of his mess dues. However, for reasons to be recorded, Commandant may permit a member of the Rifles to draw ration money in cash.

22. Free accommodation :

(1) All members of the Rifles shall reside in rent free barrack accommodation unless specially permitted for a specific period by the Commandant to reside elsewhere with their family and while according such permission the Commandant may impose such conditions as he may deem fit.

(2) The permission given under sub-rule (1) may be revoked at any time at the discretion of the Commandant.

(3) Subject to availability of married accommodation, all members of the Rifles shall be provided rent free residential quarters at Battalion Headquarters or at any other suitable place, near the place of their posting, for their families and when such accommodation cannot be provided to any member of the Rifles, who has put in at least five years of service in the Rifles and wishes to keep his family nearby, he may be allowed to hire a suitable residential accommodation for his family in area near his Battalion Headquarters or at another place, near the place of his posting, as may be approved by the Commandant, in which case he shall be paid such amount of House rent allowance as may be sanctioned by the State Government from time to time.

23. Exgratia grants :

The members of Rifles who are killed or injured while on duty shall be paid such grants according to the same rules which apply to the personnel of corresponding rank of Tripura Police ;

Provided that considering the nature of their duties, the State Government may suitably liberalise these rules in so far as the same apply to the members of the Rifles.

24. Provision of Railway, Bus and Air Travel warrant :

As far as possible, the members of Rifles shall be issued these warrants for travel on duty or for training or for availing leave travel concession. When the family of a member of the Rifles accompanies him for availing leave travel concession, these warrants may also be issued for persons comprising his family.

25. Leave Travel Concession :

The members of the Rifles shall enjoy same Leave Travel Concession as may be admissible to other employees of the State Government from time to time.

26. Terms and conditions for appointment by Deputation and Transfer :

These terms shall be such as may be specified by the State Government from time to time.

27. Superannuation :

Age for superannuation for the members of the Rifles shall be as under—

Sl. No.	Ranks	Age of Superannuation
(a)	Subedars	55 years
(b)	Naib Subedars	55 years
(c)	Havildars	50 years
(d)	Naiks	50 years
(e)	Lance Naiks	50 years
(f)	Riflemen	50 years
(g)	Enrolled Followers	50 years

28. Welfare :

(1) Instructions for the constitution, management and sources of income for different regimental funds including the Tripura State Rifles Benevolent and Welfare Fund and Tripura State Rifles Sports Fund and the benefits to be provided from these funds as also instructions for regulating the working of different regimental institutions (like the Family Welfare Centre, Canteens, Dairy Farm and Vegetable Gardens) shall be laid down by orders in writing by the Inspector-General.

(2) The Inspector-General may also sanction mitching grant from Government funds at the rate not exceeding Rupees 15 (Fifteen) per member of the Rifles per year towards the Tripura State Rifles Benevolent and Welfare Fund.

29. Financial powers :

(1) Financial powers of the Commandant shall be the same as are vested in a Superintendent of Tripura Police and such other powers as may be delegated to him from time to time by the State Government.

(2) The Deputy Inspector-General shall have full powers to sanction contingent expenditure on scale regulated items. In regard to other items, he may sanction expenditure up to the following limits :

- (i) Non-recurring Rupees Ten thousand at a time.
- (ii) Recurring Rupees One thousand at a time.

(3) Powers conferred by sub-rule (1) and sub-rule (2) shall be exercised with due regard to provisions of General Finance Rules and other relevant rules and such general and special instructions as may be issued by the State Govt. from time to time in this behalf.

30. Scale of Uniform :

Scale at which items of uniform and accoutrements and Musti are to be provided to the members of the Rifles free of cost shall be as laid down in Appendix-I.

31. Scale of arms and ammunition :

The scale at which arms, ammunitions, explosives and other ordnance stores shall be supplied to a Battalion of the Rifles shall be such as may be laid down by the State Govt. from time to time.

32. Scale of Motor Vehicles :

Each Battalion may be provided vehicles at the following scales :—

Sl. No.	Type of vehicles	Quantity authorised	Remarks
1.	Jeeps (Petrol)	12	Including 3 for escort duty
2.	Medium vehicles (load-cum-troop carriers)	10	
3.	Heavy vehicles (load-cum-troop carriers)	10	
4.	Ambulance	1	
5.	Water tanker	1	
6.	Motor Cycles (350 CC)	2	
7.	Jeep trailers	6	
8.	Water trailers	3	
9.	Cycles	34	

Note :—50% of the Heavy vehicles may be with 4-wheel drive.

33. Scale of Signal equipment :

Scale of Signal Equipment shall be as laid down in Appendix-II.

34. Scale of Tentage :

Each Battalion may be provided tentage at the following scale :

Sl. No.	Item	Quantity authorised	Remarks
1.	Tent large	10 Nos.	
2.	Tent medium	42 Nos.	
	at small	21 Nos.	
	een latrine	21 Nos.	
5.	Tent store with kanats	4 Nos.	
6.	Shamianas	4 Nos.	
7.	Tarpauline (different sizes)	30 Nos.	

35. Scale of other stores :

Scale of all other stores, equipments and instruments shall be laid down by the Inspector-General by order in writing.

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CHAPTER—IV

DEPARTMENTAL PROCEEDING

36. If an offence falling under section 10 or 11 or 11A of the Act has been committed, all facts of the case shall be placed before an Appellate Authority as soon as possible for taking a decision whether the delinquent member of the Rifle is to be tried by a Rifles Court or is to be dealt with departmentally.

37. The following shall not amount to punishments, within the meaning of Section 12 of the Act, namely :—

- (i) withholding of increments of a member of the Rifles for his failure to pass any departmental examination in accordance with the rules or orders governing the ranks to which he belongs or post which he holds or the terms of his appointment ;
- (ii) stoppage of a member of the Rifles at the efficiency bar in the time scale of pay on the ground of his unfitness to cross the bar ;
- (iii) non-promotion of a member of the Rifles, whether in a sub-stative or officiating capacity, after consideration of his case to a rank or post for promotion to which he is eligible ;
- (iv) reversion of a member of the Rifles officiating in a higher rank or post to a lower rank or post on the ground that he is considered to be unsuitable for such higher rank or post or on any administrative ground not connected with his conduct ;
- (v) reversion of member of the Rifles, appointed on probation to any other rank or a post or to his permanent rank or post during or at the end of the period of probation in accordance with the terms of his appointment or the rules or orders governing such probation ;
- (vi) replacement of the services of a member of the Rifles whose services have been borrowed or obtained on deputation from any organisation or agency at the disposal of such organisation or agency ;
- (vii) compulsory retirement of a member of the Rifles in accordance with the provisions relating to his superannuation or retirement ;
- (viii) termination of services :—
 - (a) of a member of the Rifles appointed on probation during or at the end of the period of his probation according to the rules and orders governing such probation ; or
 - (b) of a member of the Rifles in accordance with the provisions of these rules or Tripura State Rifles (Recruitment Rules) 1984, providing for such termination ; and
 - (c) of a member of the Rifles employed under an agreement in accordance with the terms of such agreement.

38. Disciplinary Authority :

(1) The Inspector General may award any of the punishments specified in Section 12 to a member of the Rifles :

(2) The Deputy Inspector General may award any of the punishments specified in Section 12 to a member of Rifles ;

Provided that he shall not award the punishment of dismissal or removal from service or compulsory retirement or reduction in rank to a Subedar.

(3) A Commandant may award any of the punishments specified in section 12 to a member of the Rifles ;

Provided that he shall not award punishment of dismissal or removal from service or compulsory retirement or deduction in rank to a Subedar.

(4) In case where the prescribed disciplinary authority is unable to function as disciplinary authority in respect of member of the Rifles on account of it being personally concerned with the charge or being a material-witness in support of the charge, it shall move authority next superior to it in rank and the latter authority may nominate another authority, at least corresponding in rank to the former authority, as ad-hoc disciplinary authority for the case.

(5) Punishments to the members of the Rifles who are on deputation from other organisations shall be awarded with due regard to special provision made in these rules for deputationists.

39. Procedure for Awarding Minor Punishments :

(1) These punishments shall be awarded by the Competent authority for petty cases of misconduct and indiscipline, as far as possible, after hearing in the orderly room on the basis of an allegation report.

(2) In orderly Room the defaulter shall be informed of allegations against him and evidence available in support of these allegations and asked whether he pleads guilty or not.

(3) In case the defaulter pleads guilty, the authority mentioned in sub-rule (1) shall frame his findings in the case and pass such orders as it may deem fit.

(4) In case the defaulter does not plead guilty, the witness (es) in support of allegations shall be examined in the presence of the defaulter, who may briefly cross-examine these witnesses by putting such questions as may be permitted by the authority holding the Orderly Room.

(5) After examination and cross-examination of the witnesses mentioned in sub-rule (4), the witnesses, if any, in support of defence shall be examined and in course of this examination the authority holding the Orderly Room may put such questions to these witnesses as it may consider necessary.

(6) After examination of the defence witnesses, the defaulter shall be allowed to make such statement as he may wish to make in his defence.

(7) The authority holding Orderly Room may ask such question as it may consider necessary from defaulter or any witness whether in support of allegations or defence.

(8) The authority holding the Orderly Room shall consider the material which has surfaced in course of proceedings mentioned in sub-rules (4), (5), (6) and (7) and frame its findings in the case and pass such order as it may deem fit.

(9) The substance of :

(a) allegations levelled ;

(b) the plea of the defaulter ; and

- (c) testimony of each witness (in brief) as well as the findings of the authority holding the Orderly Room and the order passed by the said authority shall be recorded in the Orderly Room Register.

40. Procedure for Award of a Major Punishment :

Procedure for award of Major Punishments specified in Section 12 of the Act shall (mutatis mutandis) be the same as is provided for imposing of major penalties on Government servants under the Central Civil Services (Classification, Control and Appeal) Rules 1965 as modified from time to time.

Provided that the defaulter/accused member of the Rifles shall not be permitted to take the assistance of anyone, who is not a serving officer or serving member of the Rifles, to present the case on his behalf.

41. Common Proceeding :

Where two or more members of the Rifles are concerned in any case, the authority competent to impose the punishment of dismissal from service on all such members may make an order directing that disciplinary action against all of them shall be taken in common proceeding.

42. Special Provisions for Award of punishments in certain cases :

Notwithstanding anything contained in Rules 36 to Rule 41 :—

- (i) Where any punishment is to be awarded to a member of the Rifles, on the ground of his conduct, which has led to his conviction on a criminal charge or where member of the Rifles is to be dismissed under section 13 of the ACT ; or
- (ii) Where the disciplinary authority is satisfied for reasons to be recorded by it in writing that it is reasonably not practicable to hold an inquiry in the manner provided in these rules ; or
- (iii) Where the Governor of Tripura is satisfied that in the interest of the security of the State, it is not expedient to hold any inquiry in the manner provided in these rules, the disciplinary authority may consider the circumstances of the case and make such order thereon as it may deem fit :

Provided that the Tripura Public Service Commission shall be consulted, where such consultation is necessary, before any order is made in any case under this rule.

43. Suspension of a member of the Rifles :

(1) Besides reasons mentioned in section 17 of the ACT, the Inspector General or the Deputy Inspector-General or Commandant may place a member of the Rifles under suspension against whom a departmental proceeding is contemplated or pending :

Provided that where the order of suspension is made by an authority lower than the appointing authority, such authority shall forth-with report to the appointing authority the circumstances in which the order was made.

(2) A member of the Rifles shall be deemed to have been placed under suspension by an order of appointing authority :—

- (a) With effect from the date of his detention, if he is detained in civil custody, whether on a criminal charge or otherwise, for a period exceeding fortyeight hours ;

- (b) with effect from the date of his conviction, if in the event of a conviction for an offence, he is sentenced to a term of imprisonment exceeding 48 hours and is not forthwith dismissed or removed or compulsorily retired consequent to such conviction.

Explanation : The period of 48 hours referred to in clause (b) shall be computed from the commencement of the imprisonment after the conviction and for this purpose, intermittent periods of imprisonment, if any, shall be taken into account.

(3) Where a punishment of dismissal, removal or compulsory retirement from service imposed upon a member of Rifles under suspension is set aside in appeal or on review under these rules and the case is remitted for further inquiry or action or with any other directions the order of his suspension shall be deemed to have continued in force on and from the date of the original order of dismissal, removal or compulsory retirement and shall remain in force until further orders.

(4) Where a punishment of dismissal, removal or compulsory retirement from service imposed upon a member of the Rifles is set aside or declared or rendered void in consequence of or by a decision of a Court of Law and the disciplinary authority, on a consideration of the circumstances of the case, decides to hold a further inquiry against him on the allegations on which the punishment of dismissal, removal or compulsory retirement was originally awarded, the member of the Rifles shall be deemed to have been placed under suspension by the appointing authority from the date of the original order of dismissal, removal or compulsory retirement and shall continue to remain under suspension until further order;

Provided that no such further inquiry shall be ordered unless it is intended to meet a situation where the Court has passed any order purely on technical grounds without going into the merits of the case.

(5) (a) An order of suspension made or deemed to have been made under this rule shall continue to remain in force until it is modified or revoked by authority competent to do so;

(b) Where a member of the Rifles is suspended or is deemed to have been suspended (whether in connection with any disciplinary proceeding or otherwise) and any other disciplinary proceeding is commenced against him during the continuance of this suspension the authority competent to place him under suspension may, for reasons to be recorded in writing, direct that the said member of the Rifles shall continue to be under suspension until the termination of all or any such proceedings.

(c) An order of suspension made or deemed to have been made under this rule may at any time be modified or revoked by the authority which made or is deemed to have made the order or by any authority to which that authority is subordinate.

44. Responsibilities of Members of the Rifles during suspension :

(1) A member of the Rifles shall not by reason of his suspension cease to be a member of the Rifles.

(2) While during suspension the powers of such a member of the Rifles shall be in abeyance, he shall continue to remain subject to the same control,

discipline and penalties to which he would have been subject if he was on duty, and as such shall remain present during all roll calls and fallins and carry out such other orders as may be made by the Commandant for maintenance of discipline.

(3) A member of the Rifles under suspension shall deposit arms and ammunition and belt with the suspending authority or such officer as may be specified by such authority.

45. Provisions for Deputationists :

Special provisions regarding persons appointed as members of Rifles on deputation from other organisations :

(1) Persons on deputation may be placed under suspension, provided that the Commandant of the Rifles under whom the person suspended is posted immediately before suspension shall forthwith inform the parent organisation of the said person of the circumstances leading to the order of suspension.

(2) Such person may also be proceeded against for award of a punishment specified in Section 12 of the Act by an authority of the Rifles competent to award any of these punishments to a member of the Rifles of the rank held by such person :

Provided that the Commandant of the Rifles under whom such person is posted shall forthwith inform the parent organisation of the said person of the circumstances leading to the commencement of the proceedings.

(3) In the light of the Departmental proceedings conducted against such person :—

(i) If the competent authority of the Rifles feels that any of the punishments specified in clauses (a) to (f) of sub-section (1) of section 12 of the Act should be awarded to the said person, it may make such orders as it deems necessary and inform the parent organisation of the said person :

Provided that in the event of a difference of opinion between the concerned authority of the Rifles and the concerned authority of the parent organisation, the services of said person shall be replaced at the disposal of his parent organisation.

(ii) if the competent authority of the Rifles is of the opinion that a punishment specified in clauses (a) to (f) of sub-section (1) of Section 12 of the Act should be awarded, it shall replace services of the said person at the disposal of his parent organisation and transmit to the parent organisation the proceedings of the inquiry for taking necessary action.

Note : Provisions of clause (ii) of sub-rule (3) shall apply if the provisions of sub-section (1) of section 13 of the Act are to be invoked against such person.

46. Appeals.

1. No appeal shall lie against :—

(i) Any order made by the Governor ;

- (ii) Any order of the interlocutory nature or the nature of a step-in-aid or the final disposal of a disciplinary proceeding ;
 - (iii) any order passed by inquiring authority in course of inquiry under Rule 40 of these Rules ; and
 - (iv) any order of a competent authority by which :—
 - (a) A minor punishment specified in Section 12 of the act, excepting punishment of confinement in Quarter Guard for more than 7 days, has been awarded by an authority not below the rank of a Commandant ; or
 - (b) a penal deduction mentioned at clause (a), (b) or (c) of section 14 of the Act has been imposed ; or
 - (c) a recruit has been discharged during or at the end of his period of training including extension of such a period, if any ;
 - (v) An order of suspension made by competent authority.
- (2) Appellate Authorities for the purpose of this rule shall be as under :—

Sl. No.	Authority by whom the order is passed.	Appellate authority
(a)	Naib Subedar	Commandant
(b)	Subedar	Commandant
(c)	Assistant Commandant	Commandant
(d)	Deputy Commandant	Commandant
(e)	Commandant	Deputy Inspector-General
(f)	Deputy Inspector-General	Inspector-General
(g)	Inspector General	Governor of Tripura.

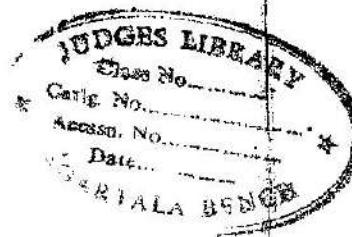
(3) No appeal shall be entertained unless such appeal is preferred within a period of 30 days from the date on which a copy of the order appealed against is delivered to the appelliant ;

Provided that the appellate authority may entertain an appeal after the expiry of the period if it is satisfied that the appelliant had sufficient cause for not preferring the appeal in time.

(4) Every person preferring an appeal shall do so separately in his own name and an appeal shall contain all material statements and arguments on which the appelliant relies and shall not contain any disrespectful or improper language and shall be complete in itself.

(5) Every appeal, whether the appelliant is still in the Rifles or not, shall be presented to the authority to whom the appeal lies, a copy being forwarded by the appelliant to the authority who made the order.

(6) The authority who made the order appealed against shall on receipt of a copy of the appeal forward the same with his comments thereon together with the relevant records to the appellate authority without any avoidable delay and without waiting for any direction from the appellate authority.



(7) The Appellate authority shall consider the appeal as follows :—

(i) In case of appeal against an order awarding any of the major punishments or enhancing any punishment the appellate authority shall consider :—

(ii) Whether the procedure laid down in these rules has been complied with and if not, whether such non-compliance has resulted in violation of any provision of the Constitution of India or in the failure of justice ;

(b) Whether the findings of the competent authority are warranted by the evidence on record ; and

(c) Whether the punishment or the enhanced punishment awarded is adequate, inadequate or severe ; and pass order :—

(a) Confirming, enhancing, reducing or setting aside the penalty ; or

(b) remitting the case to the authority which awarded or enhanced the punishment or to any other authority with such direction as it may deem fit in the circumstances of the case ;
Provided that :—

(a) The Tripura Public Service Commission shall be consulted where such consultation is necessary ;

(b) if such enhanced punishment which the appellate authority proposes is one of the punishments specified in clause (g) to (j) of sub-section (1) of section 12 of the ACT and an inquiry has not been held in the case the appellate authority shall, subject to the provisions of Rule 40, itself hold such inquiry or direct that such inquiry be held in accordance with the provisions of these rules and thereafter, on consideration of proceedings of such inquiry and after giving the appellant a reasonable opportunity of making a representation against the punishment proposed on the basis of evidence adduced during such inquiry make such order, as it may deem fit ;

(c) If the enhanced punishment which appellate authority propose to impose is one of the punishments specified in clauses (g) to (j) of sub-section (1) of section 12 of the Act and an inquiry has already been held in the case, the appellate authority shall, after giving the appellant a reasonable opportunity of making representation against the punishment proposed on the basis of evidence adduced during the inquiry, make such orders as it may deem fit ; and

(d) no order imposing an enhanced punishment shall be made in any other case unless the appellant has been given a reasonable opportunity for making representation against such punishment.

(iii) In an appeal against any other order against which an appeal lies the appellate authority shall consider all the circumstances of the case and make such orders, within its competence, as it may deem just and equitable.

(e) The authority which made the order appealed against shall give effect to the order passed by the appellate authority.

47. Revision.

(1) The State Government/Appellate Authority may call for record/ records of any departmental proceedings conducted against a member of the Rifle at any time and may pass such orders/give such directions as may be necessary for ensuring proper justice or to prevent miscarriage of justice.

Provided that no order enhancing any punishment shall be made by any revising authority unless the concerned member of the Rifles has been given a reasonable opportunity of making a representation against the enhanced punishment proposed and except after consultation with the Tripura Public Service Commission where such consultation is necessary.

(2) No proceeding for revision shall be commenced in respect of an order for which appeal lies until after the expiry of the period of limitation for an appeal or the disposal of the appeal where any such appeal has been preferred.

(3) An application for revision shall be dealt with in the same manner as if it was an appeal under these rules.

CHAPTER—V

MISCELLANEOUS PROVISION

48. Powers of Superior Officer :

Powers vested by these rules and the Tripura State Rifles (Recruitment) Rules, 1984 in any functionary may be exercised by any authority to which such functionary is subordinate.

49. Redressal of Grievances :

Members of the Rifles are strictly prohibited from taking recourse to any means other than those prescribed below for redressal of their grievances ;

(a) by written petition addressed to Commandant/other senior officers through proper channel ;

(b) by request to appear personally in the orderly room of Commandant/other senior officers for making oral submission ;

or

(c) by ventilating grievances orally in any unit Sammelon to be held by the Commandant/other senior officer ;

Provided that the members of Rifles are enjoined upon to observe due decorum and discipline while making any oral/written submission before a senior officer.

50. Relaxation :

Where the State Government is satisfied for reasons to be recorded in writing that it is necessary or expedient to do so, it may by order relax any of these rules in specific cases.

51. Removal of doubts :

Where any doubt arises as to the interpretation of these rules, it shall be referred to the State Government for decision.

52. Removal of Difficulties :

If any difficulty arises in giving effect to any of the provisions of these rules, the State Government may by order do anything not inconsistent with the provisions of these rules, which appear to it necessary for the purpose of removing the difficulty.

By order of the Governor,

P. R. Acharjee
Under Secretary,
Government of Tripura.

Appendix—I

SCALE OF UNIFORM & MUFTI.

(See rule 30)

Sl. No.	Articles	Quantity	Life	Remarks
A. Clothing :				
1.	Blanket Barrak	2 Nos.	5 yrs.	
2.	Badges of rank (Metal) Black	1 Set	6 Yrs.	
3.	Boot Jungle	1 Set	9 Months	
4.	Boot Ankle Black (Ammunition)	1 Pr.	1 Yr.	
5.	Cap Boret Rifle green	1 No.	1 Yr.	
6.	Coat Parka (2 layers)/ Great Coat	1 No.	6 Yrs.	
7.	Coat Blazer Blue	1 No.	5 Yrs.	
8.	Combat dress/Dangri Khaki	1 No.	1 Yr.	
9.	Formation Sign all ranks	1 No.	1 Yr.	
10.	Ground sheet Khaki/O.G.	1 No.	2 Yrs.	
11.	Hackle (Golden)	1 No.	2 Yrs.	
12.	Jersey Woolen O.C./Khaki	1 No.	2 Yrs.	
13.	Kit Bag Universal	1 No.	6 Yrs.	
14.	Letter shoulder Metal (Black)	1 Pr.	3 Yrs.	

1	2	3	4	5
15.	Leather belt black with Metal crest	1 No.	5 Yrs.	
16.	Mess tin set	1 No.	4 Yrs.	
17.	Mosquito net	1 No.	4 Yrs.	
18.	Name Plate Rifle green	1 No.	4 Yrs.	
19.	Pagri Poplin (5 Mtrs) for Sikhs (R/green).	3 Nos.	3 Yrs.	
20.	Steel trunk	1 No.	8 Yrs.	
21.	Socks Nylon Black	1 Pr.	1 Yr.	
22.	Shoe leather black	1 Pr.	2 Yrs.	
23.	Socks Woollen O.G./Khaki	2 Prs.	1 Yr.	
24.	Shirt terry cotton Khaki	1 No.	3 Yrs.	
25.	Shirt Khaki Cellular (full)	2 Nos.	1 Yr.	
26.	Side Cap Serge	1 No.	2 Yrs.	
27.	Trouser Khaki drill	2 Nos.	1 Yr.	
28.	Trouser terry cotton Khaki	1 No.	3 Yrs.	
29.	Trouser Terry cotton Grey	1 No.	2 Yrs.	
30.	Towel bathing	2 Nos.	1 Yr.	
31.	Whistle Cord Rifle Green	1 No.	2 Yrs.	
32.	Water Proof coats with hood/ Cap Khaki.	1 No.	3 Yrs.	
33.	Shirt Terry cotton White	1 No.	2 Yrs.	
34.	PT Shoes Brown (Canvas)	2 Prs.	1½ Yrs for Hav. & below.	
35.	Vest Cotton (Singlet)	2 Nos.	3 Yrs.	
36.	Vest Cotton O.G.	2 Nos.	3 Yrs.	
37.	Whistle Matropolitan	2 Nos.	3 Yrs.	
38.	Badge/Pagri/Cap (White Metal)	1 No.	3 Yrs.	
39.	Durry	1 No.	3 Yrs.	
40.	Jungle Hat Khaki/O.G.	1 No.	1 Yr.	
41.	Half Shirt Khaki Cellular	2 Nos.	1 Yr.	
42.	Shoulder Title (Cotton) with black letters.	1 Set	6 Yrs.	
43.	Shoulder Title (Metal) Black	1 Set	5 Yrs.	
44.	Short Khaki Drill	2 Nos.	1 Yr. For Hav. & below.	
45.	Mug, Enamelled	1 No.	2 Yrs. do-	
46.	Chevron Cloth (Black)	1 Mtr	3 Yrs For NCOs only	

1	2	3	4	5
47.	Scarf	1 No.	5 Yrs. For Hav. & below	
48.	Plate Steel (Stainless)	1 No.	8 Yrs. -do-	
49.	Spoon Steel (Stainless)	1 No.	8 Yrs -do-	
50.	Steel Bowl (Stainless)	1 No.	8 Yrs -do-	
51.	PT Shoe White Canvas	1 Pr.	1 Yr. For SOs only	
52.	Socks Nylon White	1 Pr.	1 Yr. -do-	
53.	Belt Sambrown leather (Black)	1 No.	12 Yrs. -do-	
54.	Shirt White (Half Sleeve) Cotton	2 Nos.	5 Yrs. -do-	
55.	Short White (Half Pant) Cotton	2 Nos.	1 Yr. -do-	
56.	Ribbon Red & Blue	1 Set	1 Yr. -do-	
57.	Epaulette with Cotton embroidered Stars (Black)	1 Pr.	5 Yrs -do-	
B. Equipments.				
58.	Water bottle complete with cover & Cork & carrier.	1 No.	3 Yrs.	
59.	Haver-sack with straps shoulder Left & Right.	1 No.	3 Yrs.	
60.	Pouches Basic WE Part 37	2 Prs.	6 Yrs.	
61.	Ankle Web	1 Pr.	3 Yrs.	
62.	Braces Normal R/L	1 Pr.	2 Yrs.	
63.	08 Pack (complete), Web.	1 No.	4 Yrs.	
64.	Belt Waist Web	1 No.	6 Yrs.	
65.	Helmet Steel/FG	1 No.	Indefinite period.	
66.	Sling Web	1 No.	3 Yrs. For Hav. & below	
67.	Bayonet Frog Web	1 No.	2 Yrs. -do-	
68.	Pouch Web Amn Pistol/Revolver	1 No.	3 Yrs. For SOs only	
69.	Revolver/Pistol Pouch Web	1 No.	Indefinite period For SOs only.	
70.	Revolver Lanyard	1 No.	3 Yrs. For SOs only	
71.	Lathi Cane	1 No.	Indefinite period.	

Appendix—I.

- Note : 1 : Stock 10% above the authorised scale for the total authorised's strength of the Bn shall be permissible by way of reserve.
- Note 2 Additional extra authorisation (over and above scale mentioned).
- (a) Mortar Pl. one Dangri each for a period of one year.
 - (b) MT Pl. one Dangri each for a period of one year.
 - (c) Band platoon will be authorised extra band dress separately for summer and Winter, as per scale and pattern to be laid down by the Inspector-General.
 - (d) Clerical Staff :
 - (i) One pair black Shoe for a period of one year.
 - (ii) Socks Nylong Khaki for a period of one year.
- Note : 3 Blanket Woollen—One extra blanket may be issued by Commandant depending upon the place of posting and weather.

Appendix—II

SCALE OF SIGNAL EQUIPMENT.

(Sec Rule 33)

1. HF sets complete With accessories.	16 Nos.
2. VHF sets complete with accessories.	52 Nos.
3. Hand Held-sets (VHF) complete with accessories.	99 Nos.
4. Battery charging Engine (Petrol)	35 Nos.
5. Mains operated Battery Charger.	10 Nos.
6. Solar Cell Battery Charging unit.	10 Nos.
7. Battery charger for Dry fit Batteries.	34 Nos.
8. Solar Still (Distilled water plant)	10 Nos.
9. Secondary Battery 12 Volt.	100 Nos.
10. Dry fit Battery.	177 Nos.
11. Generator Set 5.0 KVA.	1 No.
12. Generator Set 3.5 KVA	1 No.
13. Generator Set 2.5 KVA.	8 Nos.
14. 20-Line Cordless Exchange (III)	2 Nos.
15. Telephone Magneto or as available.	40 Nos.
16. Cable Field.	20 Drums (30 Kms)
17. Repair and Test Equipment.	As on required basis.
18. Spare for communication equipment—	As on required basis.

By order of the Governor,
P. R. Acharjee
Under Secretary,
Government of Tripura

Government of Tripura
Home Department

Dated, Agartala, the 15th May, 2004.

O. F. 6 (6)-PD/84

NOTIFICATION

In exercise of the powers conferred by proviso to article 309 of the Constitution of India, the Governor of Tripura is pleased to make the following rules to amend the Tripura State Rifles (Discipline, Control & Service Conditions etc.) Rules, 1986, namely :-

1. Short title and commencement :-
 1. These Rules may be called the Tripura State Rifles (Discipline, Control & Service Conditions etc.) Amendment Rules, 2004.
 2. They shall come into force on and from the date of their publication in the Official Gazette.

2. Amendment of Rule- 30 :-
 1. In the Tripura State Rifles (Discipline, Control & Service Conditions etc.) Rules, 1986, in Appendix - I of Rule -30, --
 - (i) against serial number 8 relating to the article "Combat dress/ Dangri Khaki", in column 3 of quantity, for the figure '1 No' the figure '2 No' shall be substituted ;
 - (ii) serial number 25 and 27 and all entries against them in the corresponding columns shall be deleted.

By order of the Governor,

K. Ambuly
Joint Secretary to the
Government of Tripura.

Government of Tripura
Department of Power
Agartala, Tripura

Dated, Agartala, the 15th May, 2004.

NO. F. 6 (100)/CEE/ESTT-II/88/P-I/1827-71

OFFICE ORDER

In the interest of public service the Governor of Tripura is pleased to transfer & post, the following Executive Engineers (Elect.) & Assistant Engineers (Elect.) which will take immediate effect. The whole process of this order shall be completed within 30th May, 2004.

TRIPURA



GAZETTE

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PART--I-- Orders and Notifications by the Government of Tripura,
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GOVERNMENT OF TRIPURA
HOME DEPARTMENT

No. F. 42(5)-PD/2003

Dated, Agartala, the 20th October, 2010.

NOTIFICATION

In exercise of the powers conferred by section 22 of the Tripura State Rifle Act, 1983, the State Government hereby makes the following rules namely-

1. Short title & commencement -

- (i) These Rules may be called "Tripura State Rifles (Discipline, Control, Service Conditions) (Second Amendment) Rules, 2010.
- (ii) They shall come into force on the date of their publication in the official gazette.

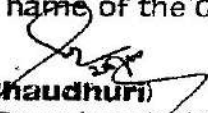
2. Amendment of Sub-rule(2) of Rule-28

In Sub-rule (2) of Rule 28 of the Tripura State Rifles (Discipline, Control, Service Conditions) Rules, 1986, the following shall be substituted namely -

28. Welfare

(2) The Director General may also sanction matching grant from Government funds at the rate not exceeding Rs.45/- (Rupees forty five) per member of the Rifles per year towards the Tripura State Rifles Benevolent and Welfare Fund.

By order in the name of the Governor


(S. Chaudhuri)
Deputy Secretary to the
Government of Tripura

Printed at the Tripura Government Press, Agartala.



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**GOVERNMENT OF TRIPURA
 HOME DEPARTMENT**

No. F. 42(5)-PD/2004

Dated, Agartala, the 20th October, 2010.

NOTIFICATION

In exercise of the power conferred by section 22 of Tripura State Rifle Act, 1983, the state Government hereby makes the following Rule namely -

1. Short title and commencement -

- (i) These Rules may be called The Tripura State Rifles (Discipline, Control, Service Condition etc) (Amendment) Rules, 2010.
- (ii) They shall come into force on and from the date of their publication in the official gazette.

2. Amendment of Rule 27 -

For the provisions under Rule 27 of the The Tripura State Rifles (Discipline, Control, Service Condition etc) Rules, 1986, the following shall be substituted namely -

27. Superannuation:

Age for superannuation for the members of the Rifles shall be as under

Sl No.	Ranks	Age of superannuation
(a)	Subedars	57 years
(b)	Nalib Subedars	57 years
(c)	Havildars	52 years
(d)	Naiks	52 years
(e)	Lance Naiks	52 years
(f)	Riflemen	52 years
(g)	Enrolled Followers	52 years

By order of the Governor

(S. Chaudhuri)

 Deputy Secretary to the
 Government of Tripura

 Printed at the Tripura Government Press, Agartala.

GOVERNMENT OF TRIPURA
HOME DEPARTMENT

No.F.42(1)-PD/2010

Dated, Agartala, the 25th July, 2011

NOTIFICATION

In exercise of the powers conferred by Section 22 of the Tripura State Rifles Act 1983, the Governor is pleased to amend the Tripura State Rifles (Discipline, Control, Service Conditions etc) Rules, 1986 to deal with matter in connection with and incidental thereto the abolition of the rank of Lance Naik in the TSR Battalions.

1. **Short title and Commencement :**

- (i) These Rules may be called Tripura State Rifles (Discipline, Control, Service Conditions etc) (Fourth Amendment) Rules, 2011.
- (ii) They shall come into force on and from the date of their publication in the official Gazette.

2. **Amendment of Rule 3 :**

The word "Lance Naik" appearing in Rule 3 and elsewhere of the Tripura State Rifles (Discipline, Control, Service Conditions etc) Rules, 1986, (hereinafter referred to as the principal rules) shall stand deleted. All reference to "Lance Naik" in the principal rules shall henceforth be read as reference to "Naik".

3. **Amendment of Rule 4 :**

Sub Rule (1) of Rule 4 of the principal rules shall be substituted with the following namely :

(2) Approved lists of candidates qualified and recommended for promotions to different General Duty ranks shall be prepared and reviewed annually as follows :-

Sl. No.	Designation of the list and rank for promotion to which to be prepared	Authority required preparing, reviewing and maintaining current approved lists
(i)	List-A : For promotion of Rifleman as Naiks.	Commandant of the Battalion concerned
(ii)	List-B : For promotion of Naiks as Havildar.	Commandant of the Battalion concerned.
(iii)	List-C : For promotion of Havildar as Naib Subedar.	Deputy Inspector General.
(iv)	List-D : For promotion of Naib Subedar as Subedar.	Director General.

4. **Amendment of Rule 5, 6, 7, 8, etc :**

In sub rule (1) of Rule 5 of the principal rules in the heading "The Approved list A for promotion of Riflemen as Lance Naik" the word "Lance Naik" shall be replaced with "Naik".

The heading "Approved list-B for promotion of Lance Naik as Naiks" and the Clause (a), (b) and (c) for promotion of Lance-Naik as Naik shall stand deleted.

The Approved list C, D, E, appearing in rule 5(1),6,7,8 & elsewhere shall be renamed as B,C,D respectively.

5. **Amendment of Rule 19 :**

Sub rule (2) of Rule 19 of the principal rules shall be substituted with the following namely:

"Corresponding rank of Tripura State Rifles and Tripura Armed Police shall be as follows :-

Sl. No.	Rank in TSR	Rank in State Police
(a)	Subedar	Inspector of Police
(b)	Naib Subedar	Sub Inspector of Police
(c)	Havildar	Head Constable
(d)	Naik	Naik
(e)	Riflemen	Constable
(f)	Enrolled Follower	Follower

By order of the Governor,

S. Chaudhuri
Deputy Secretary to the
Government of Tripura.

TRIPURA



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 No. F 42(5)-PD/2004(P)
 GOVERNMENT OF TRIPURA
 HOME DEPARTMENT
 (Tele Fax No. +91-381-2414185)

Dated, Agartala, the 7th July, 2014

NOTIFICATION

In exercise of the power conferred by Section 22 of Tripura State Rifles Act, 1983, the Governor is hereby pleased to make the following Rules to further amend in respect of the Tripura State Rifles (Discipline, Control, Service Conditions etc.) Rules, 1986 to deal with the matter in connection with enhancement of qualifying age for promotion from Havildars to Naib Subedars and Naib Subedars to Subedars respectively.

1. Short, title and commencement-

 (I) These rules may be called Tripura State Rifles (Discipline, Control, Service Condition etc.) (5th Amendment) Rules, 2014.

(II) They shall come into force on the date of their publication in the Official Gazette.

2. Amendment of Approved List- (C) under Rule- 5(1)

In Approved List- (C) under Rule-5(1) of Tripura State Rifles (Discipline, Control, Service Conditions, etc.) Rules, 1986 the words " forty years" shall be substituted by " forty - two years "

3. Amendment of Approved List- (D) under Rule- 5(1)

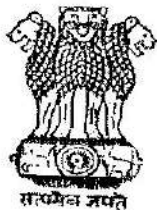
In Approved List- (D) under Rule-5(1) of Tripura State Rifles (Discipline, Control, Service Conditions, etc.) Rules, 1986 the words " forty- five years" shall be substituted by " forty- seven years".

By order of the Governor

 (Barun Kumar Sahu, IAS) 7/7/14
 Secretary to the
 Government of Tripura
 Email: secy.home-tr@nic.in

 Printed at the Tripura Government Press, Agartala.

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GOVERNMENT OF TRIPURA
HOME DEPARTMENT.

NO.F.42(10)-PD/2008(Part-II)/818

Dated, Agartala, the 27th February, 2019.

NOTIFICATION

In exercise of the power conferred by Section 22 of Tripura State Rifles Act, 1983, the Governor is hereby pleased to make the following Rule to further amend in respect of the Tripura State Rifles (Discipline, Control, Service Conditions etc.) Rules, 1986 for raising of 02(two) new Indian Reserve Battalions.

(2) Short, title and commencement-

- (I) These rules may be called "The Tripura State Rifles (Discipline, Control, Service Conditions etc) (6th Amendment Rules, 2018".
- (II) They shall come into force on the date of their publication in the Official Gazette.

(3) Amendment of Rule-5

Rule-5 Conditions for eligibility for approved lists :

- (1) A person should satisfy the following conditions to become eligible for consideration for inclusion in the concerned approved lists:
Approved List 'C'-for promotion of Assistant- Naib Subedars as Naib Subedars
 - (a) Must have at least 2 years satisfactory service as Assistant Sub-Inspector.

By order in the name of the Governor,

S. Chaudhuri
Addl. Secretary to the
Government of Tripura.

